

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-301**  
IB-1634/ND/2019

**IN THE MATTER OF:**

M/s. Mitsubishi Elecator India Pvt. Ltd.  
Vs  
M/s. Ireo Pvt. Ltd.

...Applicant

...Respondent

**SECTION**

Under Section 9 of IBC, 2016

Order delivered on 21.11.2019

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant :  
For the Respondent : Adv. Saurabh Kalia and Adv. Rahul Ahuja

**ORDER**

Ld. Counsel for the petitioner has put in appearance and submitted that he has filed the rejoinder with the Registry today only after serving a hardcopy of the same to the Ld Counsel for the Respondent. However, the same is not on record. Registry is directed to trace out the same and place it on record before the next date of hearing. List on 04.12.2019.

  
**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

CG